

Government of Jammu & Kashmir
Planning Development & Monitoring Department
Civil Secretariat, J&K, Srinagar

Notification,

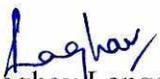
Srinagar, the 10th of October, 2022

S.O. 498. In exercise of the powers conferred by sub-section (1) of section 7 of the Registration of Births and Deaths Act, 1969, (Central Act of 18 of 1969), the Lieutenant Governor of the Union Territory of Jammu and Kashmir, is pleased to appoint the following officers mentioned in column (2) of the table below to be Registrars of Births and Deaths for institutional/domiciliary for the local area shown against each in column (3) of the said table:-

S. No (1)	Designated Officer (2)	Local Area (3)
1	Block Development Officer concerned	Rural Areas which fall within the jurisdiction. This would include such of the Municipal Committee Area where MC are not operational.
2	Health Officer Srinagar Municipality Corporation	Area falling within Srinagar Municipality Corporation except cantonment area.
3	Health Officer Jammu Municipality Corporation	Area falling within Jammu Municipality corporation except cantonment area Satwari Jammu.
4	Chief Executive Officer, Cantonment Boards	Area falling within the limits of cantonment boards viz. Badami Bagh Srinagar, Satwari Jammu etc.
5	Executive Officer Municipal Council concerned	Area falling within Municipal Council limits
6	Executive Officer concerned Municipalities	Area falling within Municipalities limits

The Union Territory Government further, in exercise of the powers conferred by sub-section (1) of section 7 of the said Act and in pursuance of the Order dated 20- 09-2010 passed by the Hon'ble Supreme Court's of India, in W.P (Civil) No. 37 of 2009 notify all Panchayats and Institutional Delivery Centers such as Hospitals, Nursing Homes, CHCs, PHCs, and other as Local facilitation centers for compilation and maintenance of records regarding Births and Deaths and submission to the Registrar concerned.

By order of the Lieutenant Governor.


(Dr. Raghav Langer), IAS
Secretary to Government,
Planning, Dev. & Monitoring Department

No: PDMD-PFD/47/2021

Dated: 10.10.2022

Copy to the:-

1. All Financial Commissioners (Additional Chief Secretaries).
2. Director General of Police, J&K.
3. Registrar General of India, Ministry of Home Affairs, GoI, New Delhi

4. All Principal Secretaries to the Government.
5. Principal Secretary to the Lieutenant Governor.
6. Principal Resident Commissioner, J&K Government, New Delhi.
7. All Commissioners/Secretaries to the Government.
8. Chief Electoral Officer, J&K.
9. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
10. Divisional Commissioner, Kashmir/Jammu.
11. Chairman, J&K Special Tribunal.
12. Director General, Economics and Statistics, J&K.
13. Director Census Operations J&K.
14. All Principal Medical Colleges.
15. All Heads of Departments/Managing Directors.
16. All Deputy Commissioners.
17. Secretary, J&K Public Service Commission/ BOPEE.
18. Commissioner, Municipal Corporation Srinagar / Jammu.
19. Director, Archives, Archaeology and Museums, J&K.
20. Secretary, J&K Service Selection Board/ All Advisory Boards.
21. Director, Estates, J&K.
22. General Manager, Government Press, Jammu/Srinagar.
23. Regional Director (Evaluation and Statistics) Jammu/Srinagar.
24. Chief Executive Officer, Cantonment Board, Srinagar/ Jammu.
25. Private Secretary to Lieutenant Governor.
26. Joint Director (Central), Directorate of Economics and Statistics, J&K.
27. Private Secretary to Advisor (B) to Lieutenant Governor.
28. Private Secretary to the Chief Secretary.
29. Private Secretary to Secretary to the Government, GAD.
30. Deputy Director (HQ) , Directorate of Health Services Jammu/Srinagar.
31. All Chief Medical Officers.
32. All District Statistical & Evaluation Officers.
33. In-charge Website, GAD/ PD&MD.
34. Government Order file/Stock file.

Leqtor